

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 947 of 2020 in CP(IB) 264/NCLT/AHM/2018**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.01.2021**

Name of the Company: Bhavi Shreyans Shah RP of Techno Forge  
Ltd  
V/s  
Ashok Mansukhlal Kapasi Suspended  
Management of Techno Forge Ltd & Anr  
Section 43,44 r.w 60(5) of IBC,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**


Advocate, Mr. Atul Sharma appeared on behalf of Applicant.

The instant application is filed under section 43, 44 r.w. 60(5) of the IB Code.

The Applicant as well as Registry is directed to issue notice to the Respondent.

List the matter on 16.02.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 6th day of January, 2021